

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3284
ANSWERED ON FRIDAY, THE 04TH AUGUST, 2017
[SHRAVANA 13, 1939 (SAKA)]**

VIOLATION OF SECTION 209A OF COMPANIES ACT.

QUESTION

3284. SHRI B. SRIRAMULU:

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

(a) the details of the companies against which inspections have been ordered under Section 209A of the Companies Act, during the last three years and the current year;

(b) the details of companies against which violations of the above Section have been proved during the said period; and

(c) the steps taken by the Government to check such activities of companies in the future?

ANSWER

**THE MINISTER OF STATE IN THE (SHRI ARJUN RAM MEGHWAL)
MINISTRY OF CORPORATE AFFAIRS**

(a) to (c): Inspection under Section 209A of the Companies Act, 1956 and Section 206(5) of the Companies Act, 2013 was ordered in respect of 321 Companies during the last three years and the current year. Further, in eleven cases the violation of Section 209A was proved. Details are as per Annexure-I

**ANNEXURE REFERRED TO IN REPLY TO PART (a) to (c) OF THE UNSTARRED
QUESTION NO. 3284 FOR ANSWER IN LOK SABHA ON 04.08.2017.**

Number of inspections ordered under Section 209A of the Companies Act, 1956 and Section 206(5) of the Companies Act, 2013 during the last three years and the current year upto 30.06.2017.

Name of the Region	Period					Convictions Under Section 209A
	2014-15	2015-16	2016-17	2017-18 (Upto 30.06.2017)	Total	
Northern Region	10	36	49	07	102	11
Western Region	04	23	32	04	63	Nil
North-Western Region	03	09	10	Nil	22	Nil
Eastern Region	02	51	15	01	69	Nil
North-Eastern Region	Nil	Nil	01	01	02	Nil
Southern Region	03	34	05	03	45	Nil
South-Eastern Region	01	09	07	01	18	Nil
Total	23	162	119	17	321	11
